

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "A": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.No.1533/Del./2017  
Assessment Year 2010-2011

Apoorva Extrusion Pvt. Ltd., 305, 3 <sup>rd</sup> Floor, Bhanot Corner, Pamposh Enclave, Greater Kailash – 1, New Delhi. PAN AAACA2120L	vs.,	The ACIT, Central Circle-27, New Delhi.
(Appellant)		(Respondent)

ITA.No.1534 & 1535/Del./2017  
Assessment Years 2011-2012 & 2013-2014

Anshika Investments Pvt. Ltd., 305, 3 <sup>rd</sup> Floor, Bhanot Corner, Pamposh Enclave, Greater Kailash-1, New Delhi. PAN AAACB0113E	vs.,	The ACIT, Central Circle-27, New Delhi.
(Appellant)		(Respondent)

ITA.No.1536 & 1537/Del./2017  
Assessment Years 2013-2014 & 2014-2015

A.R. Leasing Pvt. Ltd., 305, 3 <sup>rd</sup> Floor, Bhanot Corner, Pamposh Enclave, Gr. Kailash-1, New Delhi. PAN AAACA0423A	vs.,	The ACIT, Central Circle-27, New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Rajine Kumar, FCA
For Revenue :	Shri Sanjay Goyal, CIT-D.R.

Date of Hearing :	04.07.2019
Date of Pronouncement :	04.07.2019

## ORDER

### PER BHAVNESH SAINI, J.M. [PER BENCH]

All the above appeals by different Assesseees are directed against the different Orders of the Ld. CIT(A)-29, New Delhi, Dated 12.01.2017, 13.01.2017 and 23.01.2017 for the A.Ys. 2010-2011, 2011-2012, 2013-2014 and 2014-2015.

2. The Assesseees have filed the applications in all the above appeals requesting to withdraw all the appeals.

3. In view of the above, all the appeals of the different assesses are dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER  
Delhi, Dated 04<sup>th</sup> July, 2019  
VBP/-

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT "A" Bench
6.	Guard File

//By Order//

Asst. Registrar : ITAT : Delhi Benches :  
Delhi.